

14.55 hrs.

**CALLING ATTENTION TO MATTER OF
URGENT PUBLIC IMPORTANCE**

**Exodus of large number of people from
Kashmir Valley due to violence unleashed
by the Secessionist elements**

[*Translation*]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, I would like to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The situation arising out of the exodus of large number of people from Kashmir Valley due to violence unleashed by secessionist elements there and the steps taken by the Government to rehabilitate the displaced persons."

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYED): Sir, I am grateful to the Hon'ble Members for drawing the attention of this House to the important matter of "the situation arising out of the exodus of large number of people from Kashmir Valley due to violence unleashed by secessionist elements there and the steps taken by the Government to rehabilitate the displaced persons."

An unfortunate fall out of the upsurge in military and the disturbed conditions in the Kashmir Valley is the migration of the members of the minority community from the Valley. There has been a step-up in the pace of migration from end of February, 1990, and, on a rough estimate, more than 25,000 families, have been affected. While these are predominantly Hindus, many families of Sikhs and some Muslims have also left the Valley. Most of these families are presently in Jammu and Delhi.

The Government note with concern and

anguish the escalation in the migration of minority population from the Valley, which is an unprecedented phenomenon. This is primarily due to fear psychosis generated by the militants and in a variety of ways like, persistent threats through loud-speakers, letters and posters' circulation of planted rumours regarding hit-lists and killings of some of the prominent members of the minority community.

The Government is fully seized of the problem and is pursuing a two-fold strategy to tackle the situation: first, to improve the law and order situation in the Valley so that conditions necessary for the return of the migrants get established soon; and secondly, to make arrangements for looking after the migrants till they are able to return to the Valley. On the law and order front, any steps have been taken which include strengthening the vigil on the border, revitalisation of intelligence gathering machinery and proper functioning of police stations. Preventive arrests of criminals, anti-social elements and harbourers of extremists are being effected. The Home Guard Organisation is being strengthened. Systematic raids are being conducted, and some successes have been achieved. Special pickets have also been set up at places where members of the minority communities are still lying and special patrolling has been arranged in vulnerable areas. The Governor, J & K has also issued an appeal to the members of the minority community not to leave the Valley and followed it up by offering suitable facilities for enabling the migrants to return.

The Government is committed to the restoration of normalcy in the Valley so that the migrants can return. In the meanwhile, Government have also taken steps necessary to ensure that the needs of the migrants are looked after. Two Relief Commissioners, one for Jammu Division and the other for Kashmir Division have been appointed. These Relief Commissioners are in charge of the relief work connected with the migrants from Kashmir Valley. In the Jammu region, where there is a concentration of migrants (the number being 20,208 families

registered as on 23 March 1990), several steps have been taken such as, *ad hoc* cash grants of Rs. 500/- per family, supply of free ration consisting of 9 Kgs of rice, 2 Kgs of atta and 1 Kg. of sugar per head per months; free accommodation either in the Government buildings or in tents, provision of cots, free medical aid, supply of blankets, free of cost to the needy families, supply of power-milk, etc. In addition, fair price shops and vegetable shops have been established near the camp sites so that vegetables and essential commodities are available. Arrangements have also been made for disbursement of pay in the Jammu region itself to the employees of Vacation Department. In the case of employees of non-vacation departments, earned leave is being granted in their favour liberally to enable them to draw their pay/dues from the respective Departments located in Jammu region. Arrangements for drawal of pension by the State pensioners belonging to the Kashmir Valley who have migrated to Jammu, through Jammu Treasuries/Banks have also been made. Instructions have also been issued by the State Government for transferring Bank Accounts of the migrant families to respective branches of the Banks located in Jammu area. Security arrangements have also been made for migrant families whether living in camps or housed in public or private buildings.

15.00 hrs.

In Delhi, registration of migrants started from March 19. Upto 22nd March, 3381 families had been registered. While most of these migrants are staying with their friends and relatives and some in two or three Dharamsalas, about 150 persons have been accommodated in Kashmir Bhawan. Delhi Administration have finalised arrangements for temporary stay of some of the migrants in two Community Centres namely, Krishna Market Community Centre, Lajpat Nagar and Community Centre, South Extension Part-II. Each of these Community Centres would cater to about 100 persons. It has also been decided to provide to the migrants staying in Kashmir Bhawan and those to be accommodated in the two Community

Centres, free dry ration, utensils and some bedding. For an average family of four members, the expenditure on dry rations works out to Rs. 415/- approximately per month, and about Rs. 1000/- per family for the utensils, bedding etc.

In Maharashtra, a lumpsum grant of Rs. 5 lakhs has been given for the migrants from the Chief Minister's Fund.

I would like to assure the House that all efforts are being made to restore normalcy in the Valley and create conditions to facilitate early return of the migrants to the Valley. It shall be the Government's endeavour to mitigate the hardships of the migrants to the utmost extent by making suitable arrangements. I would like to appeal to the people of Kashmir not to forget their long and honoured traditions of maintaining communal harmony. It is small sections of misguided militants who are indulging in dastardly acts for creating panic among the minorities in the Valley. I am sure the people in general do not at all like what is going on and that they would assert themselves to frustrate the designs of the communal and anti-national forces.

15.02 hrs.

[SHRI JASWANT SINGH *in the Chair*]

[*Translation*]

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Chairman, Sir, I think the statement made by the hon. Minister on Kashmir is incomplete. The hon. Home Minister has not paid any attention towards the condition prevailing in Kashmir, which is burning today, and the problem of the migrants. I would like to draw the attention of the Government towards the fact that in Kashmir Valley, to which we are calling as our integral part, people are observing Friday and Sunday as holidays. I would like to know as to why they are observing Friday as holiday? They have reversed the time of their watches by half an hour so as to match the timing of their watches with that of Pakistani time and not with the Indian standard time. Property of the Hindu

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families are distributed there and 'Fatwas are being issued that any Muslim who will purchase the property of the Hindu will be beaten and killed. People are being terrorised there. Fatwas are being issued there that properties of the Hindus should be taken free of cost. I would like the Supreme House of the country to listen to the slogans being raised in Kashmir: "Hindu Dharam ko manane walo, Islam tumhara khatma karega, Hamen chahiye Pakistan Hindu mardon mardon ke bagair, par Hindu auraton ke sath, Hindu Dharam ko manane walo, Islam tumhara khatma karega." [Followers of the Hindu religion will be destroyed by Islam. We want Pakistan without male Hindus but with female Hindus]. In Kashmir valley slogans are being raised that they want Hindu ladies and not the Muslims. We can imagine from such slogans as to what would be the situation in Kashmir. The National Conference have been ruling the state since 1947 and they have created this situation. Now they are also realising that they have taken the state to this extent.

The people who are responsible for the situation prevailing in the country are now sitting in the Opposition. These people gave undue importance first to Sheikh Abdullah and then his son and that is why the situation in the Kashmir valley is in such a poor shape today. The need of the hour is to bring Kashmir into the mainstream of the country. A Minister has been appointed separately to look after the Kashmir affairs, as if Kashmir were separate country. In my opinion, there was no need to appoint any Minister in this regard. The slogan given by Dr. Shyama Prasad Mukherjee i.e. "Ek desh do nishan, do vidhan, nahin chalega" needs to be implemented. Dr. Shyama Prasad Mukherjee raised that slogan at the most opportune time but the members of the Congress party did not pay any heed to it. Even the President of India despites by buy a piece of land in Kashmir, he cannot do so. If a citizen of Indian wishes to settle down in Kashmir, he cannot do so. However, if Shri Arun Nehru who already owns land in Kashmir, can

acquire land there, why cannot Shri Girdhari Lal Bhargava do the same? In order to tie the country in emotional bond and to bring Kashmir into the national mainstream, it is essential to do away with article 370 of the Constitution.

The death anniversary of Dr. Lohia was celebrated 3 days back. The founder of Bhartiya Jan Sangh Pt. Din Dayal Upadhyaya has said that a confederation of India, Pakistan and Bangladesh would be formed and instead of spending on Defence, the allotted amount should be spent on the development of the nation. I would like to know from the hon. Minister of the National Front Government with socialist leaning as to what were the views of Dr. Lohia in regard to the idea of forming a confederation of the above mentioned countries?

The Prime Minister of Pakistan Shrimati Benazir Bhutto has been saying that Kashmir belongs to Pakistan and it is not only Kashmir but even the Taj Mahal belongs to them. The Government of India has been listening to such inflammatory remarks silently. This is our weakness and cowardice. The future generation will blame us for the fact that the National Government had adopted a polite approach in dealing with the Kashmir problem and had attempted to tackle it by humble entreaties holding talks with the ambassador of Pakistan and so on. I think that this is a good opportunity to scrap Article 370. Similarly, regarding the statement made by the Prime Minister of Pakistan it can be said that the time is ripe for giving a benefiting reply. You should take some steps immediately in this regard. You should not mislead the people of the country by merely giving misleading statements and threatening Pakistan through its ambassador. I do not expect it from you ever. There is no need to display generosity and weakness on our part in this matter. The entire country and the House is with you. I think that Congress Members are also with you. The terrorist activities should be checked and a unanimous resolution should be adopted by the House to create confidence among the people. After adopting the such a resolution

by the House, the Government may enter into a war with Pakistan. India should give a befitting reply to the kind of statements being made by the Prime Minister of Pakistan. After such a resolution is passed the entire country will stand behind the Hon. Prime Minister, Shri V.P. Singh. Not a single citizen of the country would like us to submit to Pakistan.

The Chief Minister of Pakistan Punjab Shri Nawaz Shaif collected Rs. 5 crores for assisting the terrorists of Kashmir. After all, what is all this happening in the country. You should definitely consider this matter. Kashmir is a part of our territory and the most corrupt officers are occupying positions there. If you consider Kashmir to be a part of the nation these corrupt officers should be called back and other officers with clear record should be posted there. Officers belonging to Hindu Community are migrating today from Kashmir. Shri Farooq Abdullah has created all the problems there and I would like to demand that there is a need to identify the terrorists and the kind of weapons they carry with the help of the military.

Secondly, the Government is providing food items at subsidised rates in Kashmir. Why this special concession for Kashmir only? This practice of providing articles at subsidised rates to Kashmir should be done away with.

Today we are not able to guard our borders with Azad Kashmir properly and that is why there is infiltration from Pakistani. Today there is a need to bring about a fundamental change in the education system of the state as well and I would like to request that the IPKF which was deployed in Sri Lanka had to suffer much difficulties and all this was due to the wrong policies followed by Shri Rajiv Gandhi. If the same troops are deployed in Kashmir, I think the situation will be brought under control and it will be normalised. Therefore, the troops which have returned from Shri Lanka should be deployed in Kashmir and this is my request to you

I would like to submit that radio station in Kashmir has been closed and the officers of the radio station are enjoying in Delhi. They are staying in Kashmir House which is adjacent to my Rajasthan House. The telecasting of T.V. programmes has also been suspended and even the regional news are not being telecast any more. Unfortunately, radio and T.V. programmes of Pakistan can be heard and seen in Kashmir and the people are forced to watch only Pakistan programme. How can you think of this situation as normal when you have closed down the broadcasting station and suspended the regional news bulletin. I would like that the broadcasting station may be reopened and the regional news bulletins may be revived. This is my request to you.

Finally, I would like to submit that the refugees from Kashmir have taken refuge in Delhi, Alwar and also Jaipur where 36 families have come and I met them yesterday only. These refugees consist of Government officers, employees and also students who could not appear in all the papers of their examinations. These unfortunate students have taken refuge in India but their examinations could not be conducted. The savings of the people are lying in the banks and the employees are not receiving their salaries. These refugees are diligent people and hence they are refugees only in name. Those Hindus have displayed a lot of courage and we must protect them. You have also stated in your statement that tents have been pitched and arrangements have been made to supply them cots. Was this much of assistance expected from the Government of India? They should be provided with financial assistance so that they are able to settle down. They are demanding for Rs. 2500 per month of assistance per family. In my opinion even if this amount is raised to Rs. 4000 or even Rs. 5000 per family, I think it will help in protecting them and which is very necessary at the moment. If shops are allotted to them through the DDA, they can become self reliant. They even say that they will set up their own shops. They say that they do not like to sit with a begging bowl and they do not want any kind of dole from the Government.

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They would like to work hard and earn their own living. They should be provided with shops and medical arrangements should be made for them. Those students who have to leave their studies uncompleted should be enrolled here so that they could complete their education. In the end, I would like to demand that the ex-serviceman deployed in the border areas should not be displaced because if that is done Pakistan will stretch its borders and occupy some of the Indian territory and play mischief which cannot be checked if ex-servicemen are deployed to guard our borders.

Again, if a Government is so inefficient that it is not able to eliminate terrorism and terrorist activities, keep on gaining strength which will mean that we are inviting terrorism. It is like inviting a thief who has entered into your house for a cup of tea. Even if we are unable to punish the thief atleast we should ensure that he does not enter into our locality. Efforts can be made to attack the training centres of the terrorists so that their infiltration can be checked. Finally, this is also a good opportunity to scrap Article 370 of the Constitution. It is the opportune moment for the implementation of uniform law in the entire country. Therefore, Article 370 should be abrogated and terrorist activities should be crushed with the help of the Army. I would like to make only this submission to you. It is not a concern of any single party or the concern of the BJP alone or it is a problem neither of the Congress Party, nor that of the Janata Dal or the National Front. Instead it is a problem of the entire nation, or a problem this august House as a whole is facing today. Therefore, I would like to request the Hon. Prime Minister to give it a befitting reply. In order to assuage the feelings of growing despondency and hopelessness among the people of these areas and to instill in them a sense of courage and confidence, the House should pass a resolution and Pakistan should be given a befitting reply with the help of armed forces. The entire nation stands united behind them, the whole of India solidly stands behind them. That is the only submission I would like to make here. I am very thankful to

you as you given me this opportunity to speak.

SHRI VIJAY KUMAR MALHOTRA (Delhi Sadar): Mr. Chairman, Sir, the situation that has developed in the Kashmir Valley is so dangerous and difficult that it not only gives one the creeps but it also reminds one of the 1947 situation. In 1947, at the time of partition, Hindus and Sikhs fled from Pakistan and came to India. At that time, they had come to this country from another country. But today, the situation has come to such a pass that, in independent India, the people of Kashmir have to flee from their own State to other parts of the country leaving behind their business, employment and riches. The people are fleeing the valley stealthily under the cover of darkness in the night, with a few clothes on their body, and reaching in other parts of the country. About 1.5 lakh Hindus and Sikhs used to live in the Kashmir Valley Except for about 10 to 15 thousand people, the rest of them have migrated to other parts of the country. Only one member from each of such families has been left behind. A strange situation is developing there, even the hon. Home Minister has given a description of the painful conditions, in his statement, but he has also mentioned in his statement, that the Governor, Shri Jagmohan has appealed to the Hindus and Sikhs, not to leave Kashmir and he has also appealed to the Hindu and Sikh migrants to return to the valley and settle down. I would like to ask the Government whether it is possible for any Hindu or Sikh to stay in the valley, under the present circumstances? Slogans like 'Indian dogs go back' are being raised from lakhs of houses, from the minarets of mosques, on loud speakers, buses and streets. Slogans like the following ones are raised.

"Bharatwalon Jaan lo,
Kashmir tumhari Maut hai"

[Indians, let it be known to you that Kashmir is your deathknell]

"Ay-kafiron, Ay-Zalimon
Kashmir Hamara Chhod do
Hamey kya Chahiye Azadi."

(Infidels, O tyrants, leave our Kashmir, we want independence.)

"Azadi ka Matlab kya hai la illahi illilah, yahan chalega Nizam-e-mustafa."

(What does independence mean to us? To us independence means the establishment of Islamic rule.)

Posters saying "you leave for India within 5 or 10 days or else your children would be kidnapped" are pasted outside every door and those threats are executed. Under these conditions, is it possible for anyone to stay in Kashmir? You should see the kind of letters are issued to the people there. The Home Minister has said that intimidatory letters are received by the people. Those letters contain statements like these—"If you value your life, you burn down this school or go to India, otherwise, we will kill you." Other letters say—"Kashmir is our homeland. It's religion is Islam and politics is to be based on the principles of Nizam-e-Mustafa. Kashmiri and Urdu are the languages of Kashmir. You speak the language of the infidels so, you get demand or else you will be killed." The situation has come to such a pass there that the High Court Bar Association passes a resolution asking the advocates not to take up any Government case and thus advocates cannot take up Government cases. There, nobody can go out and it is not possible to go to any place. Under these circumstances, the appeals of the Governor and the Home Minister to the people asking them not to leave the valley, are nothing, but a meaningless rhetoric.

The second thing, I would like to say is that, I am surprised to see that the people out here are not realising the difficulties being faced by the migrants, who have come here, from Kashmir. The people are not being told, of their problems. For the past 2-2 1/2 months, these migrants are wandering about, but no arrangement is being made to alleviate their sufferings. I am surprised that a discussion on this subject is being allowed under Rule 193. If any small incident involving the mi-

norities occurs anywhere in the country, the whole House is rocked. The self-styled progressive people create an uproar, the incident is discurrred everywhere, but even though lakhs of people have migrated from Kashmir and even though so much of discussion on Kashmir has taken place, still nobody felt it necessary to utter even a word about those migrants from Kashmir. Mr. Chairman, Sir, I had seen that days discussion when two people were killed in a clash with the Police at Nizamuddin and there was a great uproar on it in the House but when 65 Hindus were killed in Kashmir, not a single word of condemnation was uttered in the House. Big people including doctors, judges and advocates have been killed for raising pro-India slogans like 'Hindustan Zindabad' and 'Bharat Mata Zindabad' but these self-proclaimed progressive people maintain a discreet silence and do not consider it necessary to say anything or make a statement, when it comes to the killing of these people. If there is an imaginary threat to any ordinary mosque, the conscience of the progressive people throughout India is aroused, but when hundreds of temples were destroyed in the Kashmir valley, when centuries old historic temples were destroyed, when about 100-150 temples have been demolished, no one considered it proper to issue a statement in this regard. No one considered it necessary to raise a voice against it.

Mr. Chairman, Sir, efforts are not being made to curb such activities. On the contrary, efforts are being made to stop the news of such incidents from reaching here for fear of any reaction. In the name of preventing any reaction, they are not allowing the news of the atrocities taking place there, to come to light. Mr. Chairman, Sir, when riots took place in Bhagalpur, in Maliana or in Meerut, they were all most unfortunate and the riot victims were repeatedly shown on television, but when it came to the plight of migrants from Kashmir, they and their problems were not shown on television, because they have a fear that it may spark off some reaction. What is Pakistan doing today? It is celebrating Kashmir Day throughout the World. It is indulging in a baseless

[Sh. Vijay Kumar Malhotra]

and vicious propaganda and people are getting influenced by this misinformation campaign stories of Incidents which have never taken place are being floated as actual facts and here we are trying to hide the truth, just for the fear of reaction. This attitude on our part is creating a vicious and unfavourable climate against this country throughout the world.

Mr. Chairman, Sir, if you want the Hindus and Sikhs to return to the valley, you should create such a condition, which would instill confidence in them. For this, first of all, the authority of the Civil Administration, which is no more there, will have to be restored. What is saddening is that, not only riots are taking place there, but a rebellion is taking place there with the help of Pakistan. Pakistan is instigating a rebellion a revolt there and secessionist elements are roaming freely there. At first we should clearly pronounce that secessionism would not be tolerated at any cost, anywhere in India and that it would be crushed with a heavy hand. Along with this, another declaration should also be made that all those who help the secessionists directly or indirectly, in the way some members sitting in the House are demanding that talks should be initiated with the secessionists, and that facilities should be provided to them or in the way they talk about the encounters between the secessionists and the security forces, are doing something improper. Instead, there should be a demand for strong steps to crush such activities with a heavy hand. No power on earth can separate Kashmir from India, Kashmir is an integral part of India. I would also like to ask as to why those terrorist training camps which are located near our borders from where terrorists are sent into the valley, money and arms are being pumped in, and of which the Home Minister and the Government of India is well aware, are not being completely destroyed, Lakhs of our Jawans are stationed in Kashmir and if we have no intention of destroying those camps, why have we stationed our jawans there? In order to establish the authority of the civil administra-

tion, we should destroy those camps from where an attack, an aggression is being launched against the country.

Mr. Chairman, Sir, our Prime Minister did a good thing by visiting Bhagalpur. I feel that he did a right thing. He also did the right thing by visiting Punjab twice and it was also necessary to do so. But, why he has not visited Kashmir so far? I have not been able to understand it. The Home Minister has stated that 25,000 families have migrated from Kashmir to Jammu. Why the Prime Minister did not go to Jammu to console them? Had the Prime Minister gone there with this issue in hand, and had he consoled them and made an announcement in this regard it would have created a favourable atmosphere. The Prime Minister should go there. He should go to Kashmir as well as to Jammu.

Mr. Chairman, Sir, whatever has been said in this House about those who have migrated from the Kashmir valley to other parts of the country, including Delhi, Jammu and Punjab is not enough. The Home Minister has said that each of the family has been given Rs. 500. Mr. Chairman, Sir, will the Hon'ble Minister tell me as to how a family can subsist on a meagre amount of Rs. 500 per month? Will be possible for a family to sustain itself with a ration worth Rs. 500? There are women, who have not bathed for more than ten days, for want of clothes. They do not have any clothes with them except those they are wearing.

Will a subsidy of Rs. 500/- per month to each family be adequate to rehabilitate them particularly in view of the circumstances in which they have to migrate. Sir, relief amount of Rs. 1000/- per month was paid to each of the families who migrated from Punjab to Delhi or from Delhi to Punjab during 1984 riots in Delhi. Similarly, each of the families who migrated from Kashmir should be paid a subsidy of Rs. 1000/- per month as was given to the people in the past. Mr. Chairman, Sir, the Government should also make arrangement for the education of their children who were studying in schools and other

educational institutions.

Mr. Chairman, Sir, as regards government employees working there, it has been stated that they have been permitted to avail of leave. Now they do not find it possible to work in Kashmir. They should be transferred to or absorbed in the Government offices situated either in Delhi or in Jammu. Mr. Chairman, Sir, in this connection, I would like to submit to the Minister of Home Affairs that terrorists in Kashmir should be dealt with iron-hand. The civil administration is required to be enforced there. At the same time, the refugees of Kashmir should be treated as our guests till they return to their homes. The Government, therefore, should take the full responsibility for their rehabilitation and fulfil their demands so that they could regain confidence in the Government.

SHRI MADAN LAL KHURANA (South Delhi): Mr. Chairman, Sir, today, morning I said that some of the hon. have deliberately kept aloof from this discussion with a view to diluting the impact of my Calling Attention. But I remember that two days ago when the matter concerning a dispute over a piece of land pertaining to land a cremation ground was being discussed, our progressive friends have come here to hurl abuses against us. I do agree that injustice done to either section of the community, be it majority or minority must be condemned. But we grudge when they do not raise voice against the injustice done to a section of the society, despite the fact that the people belonging to that community have been killed and ruined.

Mr. Chairman, Sir, I listened to the full discussion on Kashmir. Why did the necessity of this discussion arise in the House? In this long discussion which continued for 7-8 hours, except the members belonging to BJP and the Home Minister with his short statement, no other members participated in the debate. There is a large scale exodus of people from Punjab and Kashmir leaving behind all their belongings. Mr. Chairman, Sir, since 1947, this is the first such incident of exodus of people on a large scale. More than one lakh people have left their homes.

I will not call them refugees as they have migrated from one part of the country to other parts of the country. I am just quoting from the headlines in newspapers. Where is Shri Janak Raj Gupta? His name is there—where has he disappeared?

[*English*]

PROF. N.G. RANGA (Guntur): I do not know what he is saying. He is making all kinds of allegations against us that we did not evince any interest. I do not know what is being discussed now... (*Interruptions*)

SHRI P. CHIDABARAM (Sivaganga): We supported Mr. Khurana on his Calling Attention on Friday. We wanted that his Calling Attention be admitted... (*Interruptions*)

SHRI P. CHIDAMBARAM: We supported Mr. Khurana and others when they moved the Calling Attention Motion on Friday. We argued with the Speaker. Our position this morning was regarding what happened on Saturday and Sunday.

MR. CHAIRMAN: It is not necessary to repeat that today.

(*Interruptions*)

SHRI P. CHIDAMBARAM: Let him not make allegations against us.

MR. CHAIRMAN: He is well within his right to make allegation as much as you have within your right to make allegations.

SHRI P. CHIDAMBARAM: Is this the ruling of the Chair to make allegations? Is it the ruling of the Chair?... (*Interruptions*)

SHRI A. CHARLES (Trivandrum): I gave a Calling Attention Notice on this very subject. We are very anxious. To say that we are not anxious on this issue is a distortion of facts. It is very unfortunate... (*Interruptions*) Unfortunately one Member is not here. Shri Indrajit Gupta is not here... (*Interruptions*) Don't try to divide this House on this very sensitive issue... (*Interruptions*)

SHRI RAJ MANGAL PANDE (Deoria): A point of propriety, Sir. It is a statement which he is making before this House; that more Members on that side have made the statement which we are alleged to have made. This is not an indictment against any party or against any individual. This is a statement of the fact. If they could contravert the statement of facts, they are at liberty to do that. This is not an indictment.

MR. CHAIRMAN: Let us proceed.

[*Translation*]

SHRI MADAN LAL KHURANA: I would like to know as to why such situation has been created there...(*Interruptions*)

SHRI KALKA DAS: They are conspiring to scuttle the discussion. They allowed the members belonging to their parties to slip away from the House and now they are interrupting us.

MR. CHAIRMAN: Why are you interrupting him, let him speak.

SHRI MADAN LAL KHURANA: Why the situation has deteriorated to the extent that people of a particular community are forced to leave the place. This is not my submission. Newspapers have been reporting these things and newspapers are the mirror of the incidents. You see as to what has been reported by the national dailies about the incidents in Kashmir. The Navbharat Times has reported the situation on the basis of on the spot interviews of the people. The terrorists have confiscated their properties and even their women folk are not being spared. They are stripped of their clothes and parades on the roads. A conspiracy is being hatched to separate Kashmir from India. This has been mentioned in this document. People are being beaten there. It has been reported in the Punjab Kesari that people are being threatened that their women folk would be dishonoured if they do not leave the valley. Today the people of Kashmir are forced to live their houses as refugees. There are many other things which

I don't want to discuss. Since it is the first time that more than one lakh people have to leave Kashmir. About 300-400 years ago, minorities residing there were either killed or converted. At that time, Guru Teg Bahadue came to their rescue. This is the second incident of its kind when about one lakh and twenty thousand people have to leave Kashmir.

Not one lakh, but one lakh and twenty five thousand people have left.

SHRI MOHAMMAD SHAFI (Srinagar): Shri Jagmohan has driven them out. He has been announcing it over loud speaker.

SHRI RAM GANESH KAPSE (Thane): I have a point of order.

MR. CHAIRMAN: Under which rule you are speaking? This is my responsibility. Please sit down.

SHRI MADAN LAL KHURANA: Mr. Chairman, Sir, when Shri Jagmohan was appointed by Shri Rajiv Gandhi, he was considered as the best choice. Had he been a Congress candidate from South Delhi against Madan Lal Khurana, he would have been considered as the best man.

SHRI MOHAMMAD SHAFI: These people want to bring Hinduism and that is why these people have run away. Human beings...(*Interruptions*)

[*English*]

He should withdraw his words... (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Chairman, Sir, this has been stated in the statement. Our Minister of Home Affairs has stated that this has happened due to some of the terrorists organisations. At present, the total number of these organisations are 42. The names of these organisations are known to one and all and statements in their names

are reported in the newspapers. They are given publicity over loud speakers from the religious places and their hand bills are openly distributed. I would like to know what action has been taken by the Government against these terrorist organisations.

Mr. Chairman, Sir, stringent measures are required to be taken by the Government. Our colleague, Shri Vijay Kumarji has rightly said that there is no problem of law and order in Kashmir. Action should be taken against the persons who want to disintegrate the country. When situation of civil war was created in U.S.A., Abraham Lincoln took a firm decision and thus brought the situation under control. Mr. Chairman, Sir, we would not let Kashmir to be separated from India at any cost. The Government should strictly deal with the persons or the organisations which are trying to separate it from India. I would like to know the number of organisations against which action has been taken by the Government. It has just been stated that the C.I.D. and the I.B. etc. have totally failed there. The Minister of Home Affairs has got a list of government employees who have gone to Pakistan for military training whereas they have been marked present in the attendance registers of the offices where they are working, whereas actually they have been getting training in Pakistan for the last so many months. The State Government and the Governor are also aware of this fact. I would like to know why action is not being taken against the persons or the organisations involved in it.

Mr. Chairman, Sir, I would like to submit that the separatists and the terrorists in that state have two motives. One is to destabilise the State Government and the other is to internationalise the issue. What steps are being taken to check their activities by the Government? I have been told that not only in our country but all over the world it is being propagated that excesses are being committed on the Muslims in Kashmir. But I would like to know what steps are being taken to prevent them from internationalising the issue.

Mr. Chairman, Sir, I would also like to know what are the factors which led the people to leave the valley? The Government of Kashmir and the Government of India both are equally responsible for this. The Government neither gave them protection nor created an atmosphere of the sort there. I have no objection in their leaving the valley but they should go back because this is in the interest of the country, we do not want them to stay here for a longer duration. But in the prevailing circumstances they would not return till the situation improves. That is why I would like to submit that when people from Punjab started migrating, Shri Barnala was the Chief Minister of the State and Shri S. Buta Singh was the Minister of Home Affairs. Those Hindus who migrated from Punjab and took refuge in Janakpuri were asked to go back. I was also present there. Gathering some courage, a woman said, "Shri Buta Singh and Shri Barnala, we are ready to go back, if you can come back alive after taking a round of the Golden temple without taking the help of the security and the car provided to you." In the same way, today, the Government in asking the Kashmiri refugees to go back. The situation is so serious that the delegation which went to Kashmir was unable to tour the city or to meet the people and now they are asking the refugees to go back. This is the bitter fact. It is also true that if these people go back, they will be the victims in the hands of Pakistanis and being aware of everything, we should not ignore the reality. Mr. Chairman, Sir, it is being said here that we have provided help to them but I would like to tell you the actual figures regarding the help being provided to them. As per my information, only an amount of Rs. 500 has been provided till the day before yesterday, whereas the number of people who have taken refuge in Jammu is near about 25,000. There are 800 families for whom lodging arrangements have been made there. Four persons are staying in one room. Only 12000 persons have been provided with the ration cards yet and only an aid of Rs. 500/- have been given to them on an *ad hoc* basis. They are staying there for near about two months. You can call this amount as *ex-gratia* payment or anything

[Sh. Madan Lal Khurana]

else. This amount of Rs. 500/- has not been provided to them on monthly basis but it is the total sum, which has been given to them till now. Mr. Chairman, Sir, whether we are treating them as beggars. After all due to whose fault they have come here. Recently, an advertisement was issued by the Punjab National Bank, in which a notice was given to the employees there that:

[English]

"All the employees of Punjab National Bank in J&K region who are not attending duties in Kashmir province are hereby advised to report for duties at their respective places of posting positively by 24.3.90."

[Translation]

Those who are issuing such orders, should go to that place first and attend the duty there. What is the use of adding insult to injury by issuing such orders. Mr. Chairman, Sir, I would request that all those facilities should be provided to these refugees which were provided to the Hindus, who migrated from Punjab and the riot-victims of 1984, as stated by Shri Vijay Kumar just now. They should not get this feeling that they are being treated as beggars and orphans because they belong to a particular community. Secondly, all those facilities provided to the families of the persons killed in 1984 riots, should be provided to these families also, whose members have been killed by terrorists. Thirdly, those who have been left behind in the valley, such as there are 5 members in a family and four out of them have shifted to another place and one has been left behind, so arrangements should be made for bringing them together and for providing security to them, so that they can live with peace. At present, they are living like a person who has been condemned to death and is counting his days in a prison cell. Proper arrangements should be made for their lodging. It is the duty of the Government to make these arrangements. Fourthly, I

would like to submit that the persons belonging to minorities and working under the State or Central Government who have received threats, should be shifted to Jammu and full protection should be given to them. My fifth request is that all the State Governments should be directed to carry out the registration of the refugees, to sort out their problems and to provide them with all the facilities temporarily as has been recently done in Maharashtra. My sixth request is that necessary protection should be provided for bringing the movable property of the people from Kashmir. I know such people who were well established, but their money is left behind and here they are asking as beggars for Rs. 100/-. Their money can be brought from there. So, they should be provided security and other facilities to bring their movable property.

My seventh submission is that permission should be accorded to transfer the accounts with the Nationalised Banks in Kashmir Valley to Jammu and other places in India. If not the whole at least the minimum amount should be transferred so that they could carry on their life.

Mr. Chairman, Sir, it is not certain whether this problem will solve in 6 months or one year. So, the children of these refugees studying in the colleges, in the Engineering colleges and in the Medical colleges in Kashmir, should be transferred to some other colleges in Jammu or near about places, so that their academic year is not wasted. The refugees should be provided temporary employment in the public undertakings, because they want to work and not to beg. The facilities provided to the J&K pensioners, should continue, whether they are in Jammu or elsewhere. I mean to say that there should be two fold action—first is to suppress the terrorists, in which the whole country is with you and the second in the proper rehabilitation of the refugees in Delhi till the atmosphere there returns to normal. I am repeatedly saying that they should not be treated as animals, they are also the sons of India and they should be treated as such. Mr. Chairman, Sir, I am repeatedly saying through

you that the Government should say clearly if it cannot make the arrangements, we will make the arrangements and will ask for help from the Delhities, but this will bring a bad name to the Government. So the Government should make all the arrangements for those who have taken refuge in Delhi.

SHRI SATYANARAYAN JATIYA (Ujjain): Mr. Chairman, Sir, today the conditions are so worse that it has become impossible to judge the feelings of the people. It is not good to let an innocent person become the victim of atrocities in this independent country, where the Preamble of the Constitution proclaims that we, the people of India, give unto ourselves a sovereign, democratic republic and also social, economic and political justice to all the citizens. What is the use of such a freedom, if injustice and atrocities continue to be committed, people are forced to flee, situations continue to be reviewed, people continue to be displaced, how country can go ahead? Kashmir which is the abode of light and which should have only radiated light, is today engulfed in darkness of injustice. What else people can do except fleeing? Naturally, they will fall. Why a person is afraid and wants to flee? Because he is forced to flee. Why they were not stopped? Terrorists are forcing him to flee as there is continuous increase in terrorism. Has anyone thought about it? If so, what steps were taken? If we do not go deep into the root cause of a problem, it will be just like watering the leaves and stems of a plant without giving water to its roots. There are two reasons behind the exodus of people from Kashmir—one is that, the terrorists are more powerful and the people are afraid of them. There are two reasons behind this fear—a man has prestige and honour. Every person has to be afraid to save these two things. Prestige and honour are the two main elements, which are there in our countrymen. Today, these are being attacked in Kashmir. What the Government of independent India is doing, if it cannot safeguard them? Does it not a question mark on the effectiveness of the Government of India? These are the reasons due to which the people have to flee from Kashmir leaving

their property behind. This statement has been issued in regard to the problems faced by those people. 2,5000 families has migrated from Kashmir to other parts of the country within a period of one month, that is from February end to March end. What so good has happened that the people are leaving their State. It is nothing to be happy, but the people are in constant fear. Who will take the guarantee for getting them rid of their fear? It is the Government's duty to provide security to its people, then why these matters are taken so lightly? There is no one to look after these 25 thousand families. This raises a question whether there is any Government in the country or not. If there is a Government it should take such actions which will make the public fearless. People are seriously reacting to the increase in terrorism. Whenever there is rise in atrocities, people loose patience and there are serious repercussions. If we want to save the country, we have to effectively suppress the terrorist activities. Force is required to effectively suppress the atrocites. It is alright, that they are provided rehabilitation as a quick remedy. If someone is injured, he can be provided rehabilitation as a quick remedy, but under which authority we are providing them rehabilitation. We should understand what would have been our condition, if they would have been our family members. This is our country and the people living here are our own people, so this question is very important. Nothing can be done by just issuing statements, if we cannot take effective steps later on. As the Punjab problem is continuing for years, a new problem of Kashmir has arisen. May I know whether we want to aggravate the problem of Kashmir also. The more time it will take to solve the problem, the more the situation will aggravate. These people should be sent back. There are such rules that no one can buy land there or live there. People are forced to flee leaving behind their land. The scientific question of any problem will be what, why and how. If we have understood, what is the problem and why is the problem, so what immediate steps the Government is going to take to solve this problem. These people are migrating and there is no one to stop this

[Sh. Satyanarayan Jativa]

migration. They are living in lot of difficulties. I would request that they should be provided such rights which enables them to lead a respectful life and the Government should give assurance for providing them with proper security arrangements.

[English]

MR. CHAIRMAN: Now the hon. Minister will reply.

PROF. N.G. RANGA (Guntur): Let other Members also speak on this. After that, the hon. Minister can reply.

MR. CHAIRMAN: I need hardly point out to Prof. Ranga who is an institution in himself in the House that in Calling Attention, it is only the listed names that are called out to speak.

PROF. N.G. RANGA: That was the reason why our Members wanted to convert it to Discussion under Rule 193 and the Minister for Parliamentary Affairs also said that other members also will be allowed to speak... (Interruptions)

MR. CHAIRMAN: The hon'ble Prof. Ranga knows that the Chair has already ruled on this. A separate discussion under Rule 193 is to follow later this evening.

The hon. Minister.

[Translation]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Mr. Speaker, Sir, during the last few days the House discussed for nearly eight to nine hours the situation prevailing in Kashmir and today again we are having a discussion after 6 p.m. as terrorists have gunned down some very prominent public figures during last two-three days in Kashmir. I admit that the situation in Kashmir has deteriorated. Mr. Chairman, Sir, you had also accompanied the All Party Delegation to Kashmir. The

representatives of all parties who had gone to Kashmir have realised the complexity of situation and the conditions under which the Administration has to face it. What is required today is that the circumstances in Kashmir should be viewed from one angle only. It is not the question of Kashmiri Pandits migrating from the Valley. The Members belonging to various parties, especially the nationalist parties such as the National Conference and the Congress etc. should have similar point of view on this issue.

We all feel very distressed at the incident of Abdul Sattar Ranju which took place day before yesterday. He was a very popular figure and a man of very progressive outlook. There is no question of Hindu or Muslim there. The terrorists do not discriminate between the two. They do not like the people who stand for the integrity of the nation or who do not support their point of view. The terrorists make such people their targets and are after their lives. A large number of Hindus are still living there. They have not migrated from Kashmir leaving all their property behind. They have their agricultural land there and they want to be present there when the sowing season approaches, otherwise their lands will become barren. Even then, we have asked for verification in this regard. Rumours have been spread that they are being forced to flee Kashmir in a planned manner, as if we are ourselves interested in throwing them out of the Valley. When the officers of Intelligence approached some people of an area, they were told that some anti-social elements are forcing them to run away from there. It has frightened the people.

This is correct that people of minority community used to march in the front in the processions starting from the office of United Nations. But according to the information received so far by me, not a single criminal incident has been reported to have taken place. Even the Press has not reported any such news that any temple was damaged there. However some people used to object to the use of loud-speakers in the processions taken out from the mosques as they

did not tolerate such a thing. The representative of our nationalist parties such as the National Conference and the Congress have seen it for themselves.

It will be incorrect to say that the terrorists are after the lives of Hindus only. All those people who do not see eye to eye with them and do not support their ideas become their targets of attack. There are two types of people in it. The first type comprises fundamentalists associated with Jamaite-Islami who force closure of the wine shops and cinema houses and ask women to stay in purdah. They have a systematic plan of action. As I have already told the hon. Members of the House, we have to deal with them firmly to bring the situation under control. Earlier, they used to make women and children march in front of the procession and they themselves used to be at the back. When taking out processions was banned, they started killing innocent people. Shri Gulam Hasan Tabassum was D.S.P. of the Home Guards... (*Interruptions*) It will be discussed later on. So far as migration is concerned, fake registration has also taken place. I have asked Shri Jagmohan, the Governor to tell me the exact number of people who have migrated from the valley. According to the figure duly verified by him a total of 8455 families have migrated from Kashmir. I am giving you the figures verified by the Deputy Commissioner and Rehabilitation Commissioner. Actually the total member of migrants is 45,700.

AN HON. MEMBER: Earlier you put the figure at 25,000.

SHRI MUFTI MOHAMMAD SAYEED: They have verified that fake registration is taking place. I am giving you the verified figures furnished by the respective Deputy Commissioners of Anantnag, Baramulla and Shrinagar. The point to be considered is that what should be our next step.

SHRI MOHAMMAD SHAFI (Srinagar): I have a submission to make. Earlier you said in a statement that 25,000 families have come so far.

[*English*]

Is it not a contradiction?

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: There is no contradiction because...

SHRI DHARAM PAL SHARMA (Udampur): It was stated in yesterday's TV news that 18,000 families have migrated to Jammu and you say that it is not so... (*Interruptions*)

[*English*]

PROF. SAIF-UD-DIN SOZ (Baramulla): Sir, I am on a point of order.

MR. CHAIRMAN: Under which rule are you raising the point of order?

PROF. SAIF-UD-DIN SOZ: Under rule 376, Sir, because this is regarding the business before the House

MR. CHAIRMAN: No, you cannot seek information through a point of order.

PROF. SAIF-UD-DIN SOZ: I am not seeking information, Sir. I am seeing a contradiction and the hon. Minister must clarify it.

MR. CHAIRMAN: He will clarify. Yes, Mr. Minister.

PROF. SAIF-UD-DIN SOZ: Sir, let the hon. Minister know what clarification I have to seek.

MR. CHAIRMAN: I know what clarification you want to seek.

PROF. SAIF-UD-DIN SOZ: Sir, let the Home Minister say that this is the latest information available. Unless he says that, there is a contradiction.

MR. CHAIRMAN: Please resume your seat.

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: What I mean to say is that there is a need to verify as to how many families have genuinely migrated from there. Firstly, an adhoc grant of Rs. 500 per family is being paid to them. Apart from that the cost of free ration should also be calculated. But now the suggestion is that we should try to...

SHRI MADAN LAL KHURANA: Rs. 500 have been given on adhoc basis it is not on monthly basis. That is why I am saying that it should be verified

SHRI MUFTI MOHAMMAD SAYEED: It is monthly, not adhoc. It must be monthly. I am telling you that it has to be monthly. They will be given Rs. 500 per month and free ration.

SHRI VJAY KUMAR MALHOTRA: If it is Rs. 500 plus ration then it is all right but it is not so.

SHRI MUFTI MOHAMMAD SAYEED: It is based on certain calculations. Secondly, if we provide them the facility of permanent rehabilitation, they will not think of returning back to their homes. Our objective is to send them back. Some hon. Members have suggested that they should be allotted shops, etc. I think that there is no need to do all these things. Even today a number of people have met me who are from the villages and wish to return there and work on their farms... (*Interruptions*) Secondly, it has been stated by one of the Hon'ble members that their property in their native place has been grabbed by the people. But it is not a fact. We have no such instance.

[*English*]

SHRI PIYARE LAL HANDOO (Anantnag): Sir, Major R.N. Tikku had returned from Shri Lanka day before yesterday. From here, he rang up to Srinagar and he was told that his house has been completely looted. I would therefore request the hon. Minister kindly to verify this.

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: He has told it today. I wish to submit that this is the first instance of this type. Shri Handoo has told me about it in the central hall. But we have no other instance that a house, a shop or a farm has been grabbed or occupied by the people there.

SHRI VJAY KUMAR MALHOTRA: Since no one can go there, how would you know?

SHRI MUFTI MOHAMMAD SAYEED: Such a thing has not come to my notice and we have found on verification that there is no such instance. Rather the people there wish to see them return as they feel; that it would give them greater security. They feel that if by chance the situation worsens, then at least they would be with them. But the people here think that it is our plan and are uncertain about their future after withdrawal. Secondly Jamait-e-Islami is an organisation which is really trying to vitiate the atmosphere. By and large there are ten to twenty thousand people in that locality and they all want their security and do not wish to migrate from there... (*Interruptions*) But the situation is of fear psychosis. Not only Kashmiri pundits but many Muslims are also there who do not want to go to Kashmir from Jammu. They all say that they do not like to go to Kashmir as they want to school their children. I have their application. This means that—I would like to suggest... (*Interruptions*)

[*English*]

PROF. SAIF-UD-DIN SOZ: Sir, I am on a point of order

MR. CHAIRMAN: Under what rule you want to raise your point of order?

PROF. SAIF-UD-DIN SOZ: Under rule 355... (*Interruptions*)

[*Translation*]

PROF. SAIF-UD-DIN SOZ: Mr. Madhu,

earlier whenever you used to speak from here, you always used to quote the rule under which you wanted to speak. I am also your disciple so let me quote it... (*Interruptions*)

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I have already told you that it is under rule 355.

PROF. SAIF-UD-DIN SOZ: We have been put to a disadvantage as you are now occupying the treasury benches.

[*English*]

My submission to the House is that I can't differ with the hon. Home Minister when he quotes the figures outside and even here.

MR CHAIRMAN: Even under Rule 355, which particular rule has been broken to raise a point of order?

PROF. SAIF-UD-DIN SOZ: I submit that it is the business of the House. I seek clarification on a point that outside the House, the hon. Home Minister made a statement that 18000 families had left. But here in a written statement he has said that 25,000 families had left. Now, he has another information from the Governor that it is 8000 families. He has no time for any positive action and he has no figures about those people who died in the para-military forces' action. So, the Governor's information may not be correct. I want that this House should be given the exact figure regarding the families whose exodus has taken place. It is a painful situation. They are acceptable in Jammu and Kashmiri Muslims are hurt because they are no party to this exodus. It is the Governor's administration which has organised exodus and I want to know the exact figures.

MR. CHAIRMAN: The concern of the hon. Member is to seek specific information. The Government would be well-advised to give the correct figure.

SHRI MUFTI MOHAMMAD SAYEED: I will give you.

MR. CHAIRMAN: But there is no point in what you raised. There is no point of order because you cannot ask for information through a point of order. The Government is, however, well advised.

PROF. MADHU DANDAVATE: His purpose is served already.

MR. CHAIRMAN: His purpose is served, but there is no point of order. The Government would be well advised to verify the figures.

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: I would like to give the figures. The number of migrant families registered till date in Delhi is 3381, in Jammu the figure is 20208, in U.P. it is 722 and in Rajasthan the number of families is 15. The verification, as to the genuineness of the registration is under process, as was done in the case of Punjab. The possibility of double entries cannot be eliminated. There are cases of dual registration of a single family under two different names because one of its members happens to be an employee. Hence, a verification report to this effect is awaited from the Deputy Commissioner of Kashmir. This will help us in the process of identification and this is under process as yet. As soon as I get the whole picture i.e. the full figures, I will let the House know.

16.11 hrs.

[SHRI VAKKOM PURUSHOTTAMAN *in the Chair*]

Secondly, the Kashmir administration has endeavoured to shift the residents of areas suspected to harbour militants to certain transit camps established in Government flats etc. for safety measures to prevent their exodus to Jammu or Delhi. Similar facilities have been provided at Baramulla, Anantnag and Srinagar etc. so that in case of

[Sh. Muftimohammad Sayeed]

an adverse or emergency situation, the people are kept there rather than allowing them to take refuge elsewhere. We will ensure that the minority dominated areas are put under a constant and proper vigil and patrolling of the security forces. I make an appeal to the hon'ble Members that keeping in view the situation in Kashmir, we shall have to act with utmost restraint and prudence. More stringent measures create difficulties for the common man. As such, we are trying to bring the situation under effective control by adopting a sophisticated approach.

16.12 hrs.

GENERAL BUDGET 1990-91- GENERAL
DISCUSSION

DEMANDS FOR GRANTS ON ACCOUNT
(GENERAL), 1990-91

AND

SUPPLEMENTARY DEMANDS FOR
GRANTS (GENERAL) 1989-90

[English]

MR. CHAIRMAN: We shall now take up discussion on the General Budget. The total time allotted is 14 hours. Items 13,14 and 15 are taken together for discussion.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fifth column of the order paper be granted to the President out of the Consolidated Fund of India, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1991, in respect of the heads of demands entered in the fourth column thereof against Demands 1 to 27,29,30,32 to 86,88,90 to 95."

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1990, in respect of the following demands entered in the second column thereof

Demand Nos. 1, 2, 3, 5, 7, 8, 9,
10, 12, 13, 14, 15,
16, 18, 19, 21, 25,
27, 31, 34, 36, 38,
41, 45, 46, 47, 48,
50, 51, 52, 54, 55,
56, 57, 59, 61, 63,
64, 67, 69, 70, 71,
72, 73, 74, 75, 76,
77, 82, 84, 88, 90,
91, 93, 94, 95."